

(b) The former Chairman submitted his resignation on January 14, 1980 and it was accepted by Government on January 28, 1980. The new Chairman was appointed on April 21, 1980. The former Secretary retired on superannuation on October 31, 1980. His successor took over on November 28, 1980.

(c) The life of the Commission is upto December 31, 1980 at present. However, in view of the revised and enlarged terms of reference of the reconstituted Commission, Government propose to consider favourably the request of the Press Commission for extension of its term beyond December 31, 1980.

(d) Yes, Sir.

A.I.R. and Doordarshan Staff Artistes

2235. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the staff Artistes of A.I.R. and Doordarshan are not considered as equivalent to the administrative personnel; and

(b) whether Government have decided not to maintain parity amongst the staff Artistes and Programme Executives and their *inter-se* seniority?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (MISS KUMUD-BEN M. JOSHI): (a) The conditions of service of Staff Artistes and regular administrative personnel being different, they cannot be considered equivalent.

(b) Programme Executives are regular government servants and belong to a separate cadre having a channel of promotion different than that of Staff Artistes who are contract employees. The question of maintaining parity and *inter se* seniority therefore does not arise.

However, a proposal is under consideration for converting staff artistes into regular Government servants. The position including *inter se* seniority of staff artistes and regular programme staff will be reviewed after the proposal is accepted.

Transfer of Programme Executive of AIR/Doordarshan

2236. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is incumbent on Government to transfer those Programme Executives of the All India Radio and Doordarshan who have completed three years of service at one station;

(b) if so, the number of programme executives who have not been transferred so far but are entitled for transfer under this rule; and

(c) whether Government are aware that there is great dissatisfaction amongst the staff and the officers on account of non-implementation of transfer policy properly?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (MISS KUMUD-BEN M. JOSHI): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Amendment of the Constitution in favour of employees of Government companies and Registered Societies

2237. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government are considering a proposal of making Article 311 of the Constitution applicable to the employees of the Government companies and Registered Societies; and